

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

Original Application No. 1226/ 2024

IN THE MATTER OF

Praveen Kumar & Anr.

.....

APPLICANTS

VERSUS

State of Haryana & Ors.

RESPONDENTS

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Filed By:



Rahul Khurana, Advocate  
Counsel for Respondent No. 2 & 5

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Date: 15.05.2025

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REPLY ON BEHALF OF HARYANA STATE POLLUTION  
CONTROL BOARD (RESPONDENT No. 02 & 05)

Most Respectfully Showeth:

1. That above subjected Original Application has been filed against Sarpanch of Village Panchayat, Mohanpur, Block Kanina, District Mahendragarh, Haryana alleging uprooting of Jaal and Kikar trees without obtaining the requisite permission from the Forest Department. It has been further alleged about illegal excavation of soil from Shamlat land in the village without obtaining clearance from Mining Department. The present reply is being filed through Shri Vijay Chaudhary, Regional Officer, HSPCB, Mahendragarh at Narnaul who is authorised for and on behalf of on answering respondents.

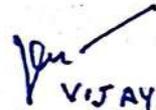
2. That answering respondent No. 05 has sought status report from Divisional Forest Officer, Mahendragarh, Mining officer, Mines & Geology Department, Narnaul, District Development & Panchayat Officer, Narnaul, Mahendragarh, vide letter No. 1394-1398 dated 24.01.2025, letter No. 1734, 1730-1733 dated 17.03.2025 & again vide

letter No. 115-120 dated 21.04.2025. Divisional Forest Officer (DFO) Mahendragarh has submitted information that official of forest department inspected the concerned site and found that work of construction of water boosting station under Ghara Water supply project in Vill. Mohanpur to ensure supply of drinking water to villagers was already executed and done by contractor of Public Health Engineering, Sub Division, Kanina on the allocation of 2 acres land by Panchayat resolution dated 26.07.2024 at Panchayat land of Village Mohanpur. After considering all the facts, as per site beat in-charge of Forest Department issued the forest offence report No. 096/0604 dated 03.08.2024 against Sh. Naveen Kumar S/o Sh. Ranbir Singh R/o. Bidhlan, Distt. Sonipat -131402 under Punjab land preservation Act 1980 (Annexure-R/1). Accordingly, a Prosecution case of Forest offence report No. 096/0604 dated 03.08.2024 against the offender submitted in Civil Court, Kanina, Distt. Mahendragarh. In this regard, separate reply is being on behalf of Divisional Forest Officer, Mahendergarh.

3. That in regard to allegation of illegal excavation of soil, site inspection of Village- Mohanpur, Block- Kanina, District Mahendragarh was carried out on 08.04.2025 by the team consisting of Dr. Rajesh Kumar, AME, Mahendragarh, Sh. Anuj Narwal, AEE, HSPCB, Mahendragarh Region. It was found that soil has been excavated and lifted without requisite permission of the Mining Department (Photographs annexed as Annexure-R/2). Accordingly, Show Cause Notice has been issued to Sh. Jasveer Singh Dahiya, Contractor R/o Arya Nagar, H. No. 81, Assandh Road, Distt. Panipat vide letter No. Mining/NNL/321 dated 21.04.2025 for imposition and realization of Environmental Damage Compensation. Further, final assessment of Environmental

Compensation and imposition will be done as per procedure mentioned in HSPCB Policy order dated 30.04.2024. As per information provided by the office of Assistant Mining Engineer, Narnaul, Rs. 34,402/- has been assessed as royalty, price of mineral and penalty against 1743 MT soil excavated & lifted and same has been deposited by Contractor with Department of Mines & Geology.

In view of the submissions made herein above, it is humbly prayed that present reply may kindly be taken on record.

  
VIJAY CHAUDHARY

Regional Officer,  
Haryana State Pollution Control Board,  
Mahendragarh at Narnaul  
(For Respondent No. 02 & 05)

Regional Officer  
Haryana State Pollution Control Board  
Mahendragarh Region

Date: 15.05.2025  
Place: Narnaul

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PRINCIPAL BENCH AT NEW DELHI

O.A. No. 1226/ 2024

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## AFFIDAVIT

I, Vijay Chaudhary Regional Officer, Haryana State Pollution Control Board, Mahendragarh at Narnaul aged about 57 Years do hereby solemnly affirm and state as under:

1. That I am authorized representative of the Respondent No. 02 & 05 in present case. I am well conversant with the facts and circumstances of the case therefore; I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.



Regional Officer  
DEPONENT  
Haryana State Pollution Control Board  
Mahendragarh Region

## VERIFICATION

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.




DEPONENT  
Regional Officer  
Haryana State Pollution Control Board  
Mahendragarh Region

ATTESTED  
Krishan Kumar, Advocate  
Notary Public Narnaul  
15/05/25

6



# वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

0604

096

FOR No. (Date, Day & Time)	09/06/24
संघ द्वारा प्राप्त/पुखरीय द्वारा/शिकार	31/07/2024
नहीं/पदि हा तो पृष्ठ संख्या	संख्या
संरक्षण अधिनियम 1927	
संरक्षण अधिनियम 1972	
संरक्षण अधिनियम 1900	

व्यक्ति का विवरण	नाम कुमार	पिता का नाम श्री. राजेश कुमार	वय 45 वर्ष	जाति	SC
					Pit-131432

जब्त किये गये सामान का विवरण

वस्तु का विवरण	प्रजाति	किस्म/साइज	संख्या	मूल्य	पुआयजा गति
	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
क्रय, पदि काई हा					यदि हा तो पृष्ठ संख्या
मही का चिह्न का	नजरी-नकशा जी०पी०एस० रीडिंग	संलग्न किया है/तैयार नहीं किया गया			
	फोटो	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफ	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

पुखरीय/शिकारकर्ता/गुरा, के हस्ताक्षर/अंगुठे का निशान

*Navin*

भाग के हस्ताक्षर/अंगुठे का निशान

श्री. राजेश कुमार  
 नं० 110 310  
 तारीख  
 दिनांक

आज दिनांक 05/08/2024 को शिवालय के आचार्य पद  
 मोहनपुर बनी की रात्र को गई। रात्र के दौरान क.  
 ही पेट उखले हुए पाए गए। पुस्तक लेखने पर पता  
 चला की यह पेट जान (बालमों) शिवालय उपचार  
 बाहर (हवा) जानने के लिए खुलते नजर आते। रात्र  
 उखाते गए हैं। जिसे खोली के जान (बालमों) शिवालय  
 जानने का काम का रिकॉर्ड किया गया है उनके  
 बीच रिकॉर्ड नहीं हुआ है कि शिवालय पर एम।एम।  
 उपचार से गई। पुस्तक के दौरान नहीं  
 हुआ है। रात्र शिवालय के अंशक से  
 लिया क। शिवालय पर रिकॉर्ड - कट किया जाए।  
 शिवालय से रिकॉर्ड कि No 096/0604 चाउ कट ही  
 गई।

मुकामों का विवरण -

क्र. सं.	SPP	Height	Class
1.	गाम	152 cm	I-D
2.	गाम	165 cm	II-B
3.	गाम	95 cm	III
4.	गाम	145 cm	IIA
5.	गाम	145 cm	IIA
6.	गाम	60 cm	IIA
7.	गाम	75 cm	II
8.	AT	55 cm	II
9.	AT	55 cm	II
10.	गाम शिवालय	72 cm	II

W/kerk Ray



